

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, we are on some other business now.

SHRI BHUPESH GUPTA: I am prepared to wait but he should kindly come later on or he could make a statement before the other business is taken up.

MR. DEPUTY CHAIRMAN: Please sit down. %

**MOTION FOR ELECTION TO THE  
CENTRAL ADVISORY BOARD OF  
ARCHAEOLOGY AND PRO-  
GRAMME THEREOF.**

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I move:

"That in pursuance of clause (h) of paragraph 1 of the Ministry of Scientific Research and Cultural Affairs Resolution No. F.11-7/60-C.I., dated the 30th March, 1961, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Archaeology."

*The question was proposed*

SHRI BHUPESH GUPTA (West Bengal): Sir, only one point. On these elections I generally get up and speak. The only point that I wish to make here is that the matter of election rather, shall we say, proper people should be set up. I am not concerned with party things at all here. I find that some time, not always, narrow party considerations come in and we are not in a position to send the right type of people, suitable people for this purpose from this House or the other House. Sir, there is a lot of discrimination and this kind of pettiness goes on. Since the other elections come from outside we should send such people who would be broad-minded, above petty, partisan, political considerations, scientifically qualified and without having

any kind of strong prejudices either for or against. They should be interested in the matter for which they are taken. This is all that I had to say and the hon. Minister should take this into consideration.

SHRI HUMAYUN KABIR: For the information of the hon. Member I may tell him that till recently the Member from the Lok Sabha was Prof. Hiren Mukerjee and I am sure that my hon. friend did not have any great quarrel with that selection.

SHRI BHUPESH GUPTA: I do not have any quarrel with you either.

MR. DEPUTY CHAIRMAN: The question is:

"That in pursuance of clause (h) of paragraph 1 of the Ministry of Scientific Research and Cultural Affairs Resolution No. F.11-7/60-C. I., dated the 30th March, 1961, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Archaeology."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Central Advisory Board of Archaeology:—

1. Number of Members One to be elected.
2. Last date and time 22nd August, 1961 for receiving nominations. (up to 3 P.M.)
3. Last date and time 23rd August, 1961 for withdrawal of candidature. (up to 3 P.M.)
4. Date and time of election 25th August, 1961 (Between 3 P. M. and 5 P.M.)
5. Place of election Room No. 63- First Floor, Parliament House, New Delhi.
6. Method of election Proportional representation by means of the single transferable vote.

**MOTION FOR ELECTION TO THE  
CENTRAL ADVISORY COMMITTEE  
OF THE NATIONAL CADET CORPS  
AND PROGRAMME THEREOF**

THE DEPUTY MINISTER OF DEFENCE  
(SHRI K. RAGHURAMIAH) : Sir, I move:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

*The question was proposed*

SHRI BHUPESH GUPTA (West Bengal): Sir, here again I shall give my suggestion to the hon. Minister and I would ask him to bear this in mind. These two are important organisations, the Territorial Army and the National Cadet Corps. I find that they are being managed in a very unsatisfactory manner and for this certain officers and others are responsible. I do not wish to say much here. As regards the Territorial Army, we saw how it was sought to be used against the Central Government employees' strike.

With regard to the National Cadet Corps, again, they should be properly trained and there again narrowness should not come in. There again the usual thing that is taught in certain quarters in the Armed Forces should not be brought in. Therefore, I suggest that proper care should be taken and these bodies should be enlarged, not only in their physical composition but also in their mental and ideological approach as well as in their general administrative approach in such matters. The hon. Minister and his Ministry should be interested in associating with such bodies Members of the Opposition. Members of the other Party of course are coming

in. They should be associated with such bodies. There is a tendency on the part of the Congress to keep these bodies absolutely sheltered and confined to certain people who are chosen by the Defence Ministry and as you know, it becomes all the worse when you have outsiders there. We should go there to check certain wrong things. We should go there to improve these matters and this thing should be borne in mind by the hon. Minister and his Ministry.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): I think Mr. Gupta is overdoing things. We can understand his making a request that when there is one Member to be elected by this House, sometimes a chance may be given to him but there are all sorts of allegations made that things are mismanaged or managed in such a way that things are not done properly. All these are gross reflections on this House.

SHRI BHUPESH GUPTA: On a point of order.

MR. DEPUTY CHAIRMAN: There is no point of order. You made some allegations and he is replying to them.

SHRI BHUPESH GUPTA: He says that it is a gross reflection. I have been asking about membership.

SHRI T. S. AVINASHILINGAM CHETTIAR: It is a reflection for this reason that this House elects the Members. Even when it is unanimous it is this House that elects the Members and to say that the Defence Minister is making the choice is itself a reflection on this House. Maybe we may consult him, but it is this House that elects the Members. I can understand his making a request that they also may be allowed representation. That is by way of grace, not by way of right but to make all these allegations . . .

SHRI BHUPESH GUPTA: I do not want your grace. I want certainly my rights.

SHRI T. S. AVINASHILINGAM CHETTIAR: If he does not want by grace, he will" never be elected. It cannot be except through the grace of this House. When there is one Member to be elected and when there is a large majority in the House belonging to one party, he can get elected only through the grace of that party. There is other way . . .

SHRI BHUPESH GUPTA: I can be defeated.

SHRI T. S. AVINASHILINGAM CHETTIAR: I am sorry. Sir, that you are allowing all these statements to be made which are a gross reflection on this House.

SHRI BHUPESH GUPTA: Sir, I submit . . .

MR. DEPUTY CHAIRMAN: You have already spoken.

SHRI BHUPESH GUPTA: You should not allow such speeches to be made because the hon. Member may like to flatter his Government but he should certainly know the difference between the Government and the House.

SHRI JOSEPH MATHEN (Kerala): Sir, it is a question of electing persons to have something to say with regard to the National Cadet Corps and the Territorial Army. As far as possible, we would like to try to avoid anti-national elements coming in contact with the National Cadet Corps and the Territorial Army.

SHRI K. RAGHURAMAIAH: So far as the Defence Ministry is concerned, we are entirely in the hands of the House in the matter of representation. But I would like to say here and now that many of the observations made by my friend are absolutely out of point and out of grace. The Defence Ministry had been having the utmost co-operation and help from Member! elected by this House and we hav«

nothing but commendation in that regard. Any aspersion on that is a reflection on the House which the House will no doubt take care of.

SHRI BHUPESH GUPTA: I strongly object to hon. Member speaking in this strain.

SHRI R. S. DOOGAR (West Bengal): Pandit Hriday Nath Kunzru has been in this Committee since the last six or seven years and he is not a Congressman.

MR. DEPUTY CHAIRMAN: The question is:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Central Advisory Committee of the National Cadet Corps:

1. Number of Members One. to be elected
2. Last date and time for receiving nominations 24th August, 1961 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature 25th August, 1961 (upto 3 P.M.)
4. Date and time of election. 28th August, 1961 (Between 3 P.M. and 5 P.M.)
5. Place of election Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election Proportional representation by means of the single transferable vote.

SHRI BHUPESH GUPTA: Sir, I have a submission to make. It is a very sad thing that the hon. Member should have said that I am reflecting on this House. I have no quarrel with any Member here. I did not speak for or against any Member. This Committee, as you know, consists not only of Members but others. Therefore, when a motion is brought here, it is open to a Member on this side of the House or on the other side of the House to draw the House's attention to the nature of the Committee and to suggest the kind of membership that it should have. It may come from this side or that side.

MR. DEPUTY CHAIRMAN: You know how the Members are elected.

SHRI BHUPESH GUPTA: I am not saying any such thing individually but it is absolutely within the rules that we could make observations generally on the Committee and make suggestions. They cannot bully us like this.

SHRI AKBAR ALI KHAN (Andhra Pradesh): There can be no reflection.

SHRI BHUPESH GUPTA: It is not a reflection.

#### THE SALT CESS (AMENDMENT) BILL, 1961

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I move:

"That the Bill further to amend the Salt Cess Act, 1953, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill is a simple one and as the House would recollect, the abolition of duty on salt was effected from 1st April, 1947. Then the Government levied under executive orders, certain charges on salt to meet the establishment charges of the Salt Department of the Government of India. Under these orders, the charges were levied as follows:

- (a) in the case of salt manufactured in private salt factories, at the rate of two annas a Bengal maund; and
- (b) in the case of salt manufactured in Government salt factories, at the rate of three and a half annas a Bengal maund.

The difference between the Government salt and the private salt was on account of the fact that about one and a half annas per Bengal maund was being borne by the Central Government on account of the workers and employees of the Salt Department being on the register of the Central Government. This levy was later placed on a statutory footing in 1953 by the enactment of the Salt Cess Act, which provides for the collection of the charges as cess on salt.

The Hindustan Salt Company—wholly owned by the Central Government—was established in April 1948, in pursuance of a recommendation made by the Estimates Committee, primarily with the object of taking over and running the Government salt works and also to carry on all kinds of business relating to the manufacture and sale of salt, including its by-products and other allied chemicals, either obtained in the course of salt production or processed from salt as raw materials. The Government salt works at Sambhar, Kharaghoda and Didwana were transferred to the Company with effect from the 1st of January, 1959. The Didwana source has since been returned to the Government of Rajasthan. The transfer of Mandi Salt Mines, the only commercial source now remaining with the Salt Department for rock salt, has been held in abeyance pending the execution of certain works in the mines, and that is also being now transferred soon to Hindustan Salt Company. As I mentioned earlier, the Government salt works pay a cess of 31 annas, that is, 11 annas more than the private manufacturers. The main reason which weighed with the Gov-